

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10361/2006

(From the judgment and order dated 19/04/2006 & 29/05/2006 in OWP No. 60  
& 112/2006 of The HIGH COURT OF J & K AT JAMMU)

AASTHA DIAGNOSTIC CLINICAL LAB. &amp; ORS.

Petitioner(s)

VERSUS

STATE OF J&amp;K &amp; ORS.

Respondent(s)

(With prayer for interim relief and office report )

WITH

SLP(C) NO. 10499 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 1242 of 2007

(With prayer for interim relief and office report)

SLP(C) NO. 12441 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 13087 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 13737 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 13761 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 14296 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 14344 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 14345 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 15584 of 2006

(With prayer for interim relief and office report)

Date: 16/11/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s) Mr. Arun Jaitley, Sr.Adv.

Mr. P.S. Narasimha, adv.

Mr. U. Hazarika, Adv.

Mr. Indrajeet Gupta, Adv.

Ms. Sumita Hazarika, Adv.

Mr. Milind Kumar, Adv.

Mr. Mukul Kumar, Adv.

Mr. P.D. Sharma, Adv.

Ms. Shiva Lakshmi, Adv.

Mr. T. Mahipal, Adv.

Ms. Sumita Hazarika, Adv.

Mr. Sunil Kumar Verma, Adv.

For Respondent(s) Mr. Anis Suhrawardy, adv.

UPON hearing counsel the Court made the following  
ORDER

List after six weeks.  
Interim order to continue, in the meantime.

[S. Thapar]  
P.S. to Registrar

[Veera Verma]  
Court Master